

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 346/GT/2023

Subject : Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 along with CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020 for determination of levelized tariff for 10 MW Solar Photo Voltaic Power Project at Koderma Thermal Power Station, Koderma, Jharkhand.

Date of Hearing : **29.4.2024**

Petitioner : DVC

Respondents : WBESDL & anr.

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Parties Present : Shri Venkatesh, Advocate, DVC
Shri Punyam Bhutani, Advocate, DVC
Shri Bharath Gangadharan, Advocate, DVC

Record of Proceedings

During the hearing on 'admission', the learned counsel for the Petitioner, DVC submitted that the present petition has been filed seeking the determination of the levelized tariff for 10 MW Solar Photo Voltaic power project at Koderma Thermal Power Station. He also submitted that the Commission may also permit the newspaper publication of the tariff claimed for the benefit of the consumers situated in the DVC command area. This was accepted by the Commission.

3. The Commission, after hearing the learned counsel for the Petitioner, directed as follows.

(a) Admit and Issue notice to the Respondents.

(b) Petitioner to submit the following additional information, after serving a copy to the Respondents, on or before **31.5.2024**.

(i) *Rationale for opting project specific tariff under Sections 62 of the Electricity Act, 2003 rather than competitive bidding route under Section 63 of the Electricity Act, 2003.*



- (ii) *Request for Selection (RfS) document, Detailed Project Report (DPR) and the bid submitted by the successful bidder, M/s Braithwaite & Co. Limited.*
 - (iii) *Status of the Project considering the extended Scheduled Commercial Operation Date as 30.10.2023.*
 - (iv) *Details on actual capital costs along with IDC calculations, towards commissioning of the projects with the relevant information reflecting the impact on the levelized tariff.*
 - (v) *Detailed note on the financing of the projects including but not limited to the consideration of Debt Equity Ratio of 80:20, the loan sanction approval, rate of borrowing of loan, repayment schedule of loan, rate of borrowing of working capital, etc*
 - (vi) *Competitiveness of the proposed tariff vis-à-vis tariff discovered through competitive bidding/ tariff prevalent in the market;*
 - (vii) *Detailed note explaining the reasons for the high tariff of Rs 4.62 / kWh for the projects 10 MW Solar PV KTPS plant.*
 - (viii) *Detailed project report outlining technical and operational details, site specific aspects, basis for capital cost, detailed break-up of capital cost and financing plan with relevant approval and documents;*
 - (ix) *Detailed note on the proposed mechanism of sale of excess power to beneficiaries through bundling with thermal power and required consent from the beneficiaries for the same;*
 - (x) *Details regarding wide publications of the tariff Petition for consultations with the firm consumers of the Petitioner in the State of West Bengal and Jharkhand and response of the Petitioner on the comments from stakeholders, if any;*
 - (xi) *Detailed note on CUF of the project and the Generation Statement of the project from date of commercial operation.*
- (c) The Respondents are permitted to file their replies, on or before **12.6.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **19.6.2024**. Pleadings shall be completed by the parties by the due date mentioned.

4. The Petition shall be listed for hearing on **26.6.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

